



**THE INDIAN TARIFF (SECOND AMENDMENT)  
ACT, 1952.**

**No. XLII OF 1952.**



*Repealed by Act 36 of 1957*

[15th June, 1952]

An Act further to amend the Indian Tariff Act, 1934.

**B**E it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Indian Tariff (Second Amendment) Act, 1952.

2. **Amendment of the First Schedule, Act XXXII of 1934.**—In the First Schedule to the Indian Tariff Act, 1934,—

(i) for Item No. 11 (2), the following Item shall be substituted, namely:—

“ 11 (2)	Sago flour . . . .	Protective . . . .	30 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.”;
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(ii) for Items Nos. 11 (4) and 11 (5), the following Items shall be substituted, namely:—

“ 11 (4)	Starch . . . . .	Protective . . . .	30 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.
11 (5)	Farina . . . . .	Protective . . . .	30 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.”;

(iii) in Items Nos. 46, 46(1), 47, 47(1), 48, 75(5), 75(6), 75(7) and 75 (8), in the last column headed “Duration of protective rates of duty”, for the word, figures and letters “March 31st, 1952”, wherever they occur, the word, figures and letters “December 31st, 1952” shall be substituted;

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(iv) for Item No. 63 (30), the following Item shall be substituted, namely:—

"63 (30)	<p>Rods or bars of alloy, tool or special steel of the following categories but excluding bright drawn bars of high speed steel and of stainless and heat resisting steel and precision ground and polished bars and silver steel finish bars of all kinds:—</p> <p>(1) High speed steel containing more than 13 per cent. tungsten.</p> <p>(2) Stainless and heat resisting steel containing more than 11 per cent. chromium.</p> <p>(3) Other alloy, steels not included in category (i) or (ii) containing any of the following:—</p> <p>(i) 0.40 per cent. or more of chromium or nickel;</p> <p>(ii) 0.10 per cent. or more of molybdenum, tungsten or vanadium; or</p> <p>(iii) 10.00 per cent. or more of manganese—</p>	Protective	30 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.
	<p>(a) of British manufacture.</p> <p>(b) not of British manufacture.</p>	Protective	42 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954."

(v) in Items Nos. 66 (a) and 66 (1), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "May 14th, 1952", wherever they occur, the word, figures and letters "December 31st, 1952" shall be substituted;

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(vi) for Item No. 71 (8), the following Item shall be substituted namely:—

71 (8)	Grinding wheels and segments made of synthetic abrasive grains, excluding the following, namely,—  (i) grinding wheels—  (a) of any thickness or bore but more than 21" in diameter, or  (b) of any diameter or bore but more than 7½" or less than 1/8" thickness, or  (c) of any diameter or thickness but more than 12½" bore; and  (ii) diamond-impregnated wheels.	Protective	50 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.
						";

(vii) after Item No. 71 (11), the following Items shall be inserted, namely:—

71 (12)	Grinding wheels and segments made of synthetic abrasive grains, not otherwise specified.	Revenue	25 per cent. <i>ad valorem.</i>	..	..	..
71 (13)	Zip fasteners—  (a) with metal teeth other than those specified in category (b).  (b) with metal teeth having not more than 9 teeth per inch on either side and in which the total width of the metal portion in the closed state is not less than 8 mm.  (c) not otherwise specified.	Protective	31½ per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.
		Revenue	25 per cent. <i>ad valorem.</i>	..	..	..
		Revenue	25 per cent. <i>ad valorem.</i>	..	..	..";

(viii) in Item No. 75 (9)(ii), in the entry in the second column, after the word "leather", where it occurs for the first time, the word "plastic" shall be inserted.